

Central Information Commission

**Appeal No. 69 /IC(A)/2006
F.No.CIC/MA/A/2006/00146 & 165**

Dated, the 20th June, 2006

Name of the Appellant : Shri Rakesh Kumar Gupta, 38, SFS Flats DDA,
Mukherjee Nagar, Delhi-110009.

Name of the Public Authority : (1) Office of the Commissioner of Income Tax,
Delhi-IV, Department of Income Tax, C.R.
Building, I.P. Estate, New Delhi.

(2) Department of Personnel & Training, North
Block, New Delhi.

DECISION

1. The appellant was heard on 15.6.2006 along with the CPIOs and other representatives of the above public authorities against whom he has filed appeals separately.

2. In his appeal against the decision of the appellate authority of Income Tax Department, he has alleged that income tax officials had taken bribe from tax evaders and therefore did not take the correct action on the tax evasion petition (TEP) filed by him.

3. During the hearing the appellant furnished a long list of companies, which have allegedly evaded taxes to the tune of Rs. 500/- Crore. The appellant has sought information with respect to the TEP filed by him.

4. The CPIO and appellate authority have responded but the reply was considered by the appellant as unsatisfactory. The Commission was informed that the appellants allegation of tax evasion against certain companies was investigated but it was not proved. The status of investigation was this communicated to the appellant.

5. In another appeal filed against the order of appellate authority of Department of Personnel & Training (DOPT), the appellant contended that he has not been given complete information with respect to the constitution of Central Information Commission and the resources provided to the Commission for its functioning.

6. The CPIO and appellate authority contended that point-wise reply has been given and information available on record has been provided.

7. The appellant has however sought 'opinion' of the CPIO on different issues, which has been denied.

8. All the concerned parties were heard and it was noted that there was no question of denial of information. The appellant was however not satisfied because he sought 'opinion' of the CPIO through a long list of queries, which is not covered under the definition of information. However, the information, which was clearly specified, was provided to him.

9. The appeals are accordingly disposed of.

Sd/-
(A.N. Tiwari)
Information Commissioner

Sd/-
(Prof. M.M. Ansari)
Information Commissioner

Authenticated true copy :

(L.C. Singhi)
Joint Registrar

Cc:

1. Shri Rakesh Kumar Gupta, 38, SFS Flats DDA, Mukherjee Nagar, Delhi-110009.
2. Shri S.C. Gangwar, Commissioner of Income Tax (Delhi-IV) & CPIO, Department of Income Tax, C.R. Building, I.P. Estate, New Delhi.
3. Shri C.A. Subramanian, Director (E-II) & CPIO, Department of Personnel & Training, North Block, New Delhi.